

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.**

**O.A. No. 122/2025/EZ**

**IN THE MATTER OF:**

Maa Kalijae Motor Boat Workers Union

...Applicant

Versus

State of Odisha and Others

...Respondents

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THROUGH COUNSEL

RESPONDENT NO. 2

*Raman yadav*

Raman Yadav, Advocate

Address: C-167, LGF, Defence Colony

New Delhi-110024

Ph.- 011-45784866

Mob. - 8800457781

E-mail- [officeoframanyadav@gmail.com](mailto:officeoframanyadav@gmail.com)

Dated: 25.11.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.**

**O.A. No. 122/2025/EZ**

**IN THE MATTER OF:**

Maa Kalijae Motor Boat Workers Union ...Applicant

Versus

State of Odisha and Others ...Respondents

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 1 TO 5 & 8.**

I, Amrit Raturaj, aged about 33 years, S/O. Raj Kishore Sastri, at present working as Collector and District Magistrate, Khordha, at PO/Dist. Khordha, do hereby solemnly affirm and state as follows: -

1. That I have been arrayed as Respondent No. 2 in the aforementioned O.A. I have been duly authorized to swear this affidavit on behalf of the Respondent Nos. 1 to 5, & 8.
2. That I have gone through the O.A, relevant records and understood its contents. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.

**PRELIMINARY SUBMISSIONS**

3. That the present O.A. has been filed by the Applicant alleging illegal concrete constructions made by Respondent No. 9 ("Project Proponent") inside the Chilika Lagoon particularly at Gadadwara, Khordha within the Coastal Regulation Zone ("CRZ") area stating that, the said construction has been made without obtaining approval from Odisha Coastal Zone Management Authority ("OCZMA") and in violation of the CRZ Notification, 2019.



Amrit Raturaj

4. That the Project Proponent initially submitted a proposal on 02.05.2022 seeking CRZ Clearance for a Floating Jetty at Chilika, which was approved by the OCZMA on 04.06.2022 subject to conditions. Subsequently, on 17.11.2023, the Proponent sought modification of the Floating Jetty to a Concrete Jetty, which was considered in the 49th OCZMA meeting on 09.01.2024 and approved on 24.10.2024 for the site near OTDC Panthanivas, Barkul, District Khordha, under the CRZ Notification, 2019.

A true copy of the Coastal Regulation Zone Clearance dated 24.10.2024 is annexed herewith and marked as **ANNEXURE-R1**.

5. That this Hon'ble Tribunal on 01.08.2025 issued notice to the State Respondents and in pursuant to the above-mentioned order, the District Magistrate, Khordha on 31.08.2025 has directed the Sub-collector, Khordha and the Divisional Forest Officer, Chilika Wildlife Division to conduct a field enquiry and submit a detailed report with respect to the allegations made by the applicant in this O.A.

A true copy of the Letter No. 15377 dated 31.08.2025 sent by the Office of Collector and District Magistrate, Khordha is annexed herewith and marked as **ANNEXURE-R2**.

6. That a field visit was conducted in compliance with the directions given by the District Magistrate by the officials of the Revenue department, Chilika Wildlife Division and the representatives of the Project Proponent on 08.09.2025. The Office of the Sub-divisional Magistrate submitted the findings of the field inspection report to the District Magistrate on 09.09.2025.

A true copy of the findings of the field inspection report dated 09.09.2025 is annexed herewith and marked as **ANNEXURE-R3**.

7. That the District Magistrate, Khordha, vide letter dated 11.09.2025, informed the Project Proponent of violations in the approved dimensions of the jetty as per the



*Anant Rautaray*

CRZ Clearance dated 24.10.2024 and noted that approval from the State Wetland Authority (SWA) had not been obtained. The District Magistrate directed the Project Proponent to demolish the excess construction, refrain from operating the jetty without SWA approval, and submit a compliance report within 15 days. However, the Project Proponent failed to comply with the said directions.

A true copy of the letter no. 16255 dated 11.09.2025 issued by the District Magistrate to the Project Proponent is annexed herewith and marked as ANNEXURE-R4.



**PARAWISE REPLY:**

8. That in reply to the averments made in Paragraph No.1, it is submitted that the contents as averred by the Applicant are matters of record. However, it is denied that the State Government has failed to consider the demand of the Applicant for the construction a jetty.
9. That the averments made in Paragraph No.2 are false and denied. It is submitted that the Project Proponent has obtained the necessary clearances from the concerned authorities. The Project Proponent has obtained the Environmental Clearance dated 18.04.2022 from the State Environment Impact Assessment Authority ("SEIAA"), and the CRZ Clearance dated 24.10.2024 from the OCZMA. However, the Project Proponent is yet to obtain the necessary clearance from the SWA. It is submitted that the SWA would consider the proposal made by the Project Proponent based upon the outcome of this O.A.
10. That the averments made in Paragraph No. 3 are false and denied. It is submitted that, pursuant to the Order dated 01.08.2025 passed by this Hon'ble Tribunal, a field inspection was carried out by the Revenue department, Chilika Wildlife Division and the representatives of the Project Proponent. And as per the findings of the field inspection report dated 09.09.2025, there is no violation of Section 4 (2) (iv) and (v) of the Wetlands Conservation and Management Rules, 2017 and

*Anisit Rautaray*

since the boat jetty is within 50 meters from the mean high flood level, there is no violation of Section 4 (2) (vi) of the Wetlands Conservation and Management Rules, 2017.

11. That the averments made in Paragraphs No. 4 to 6 are false and denied and it is submitted that the project in question has been duly approved by the Tourism Department of the State of Odisha in its 37<sup>th</sup> Special Single Window Clearance Committee and the Project Proponent has already obtained the CRZ clearance dated 24.10.2024 from the OCZMA. The field inspection report confirms that the concrete Jetty at Gadadwara, Chilika, Khordha has been constructed at Latitude 19.694197°N and Longitude 86.199718°E, which is consistent with Point VI of the CRZ clearance dated 24.10.2024. The field inspection report further ascertains that the site of construction is falling within CRZ-III-A and CRZ-IV-B as per CRZ maps prepared by the ORSAC and the Forest and Environment department, Government of Odisha and that the necessary CRZ clearance for this location has already been granted.



12. That the averments in Paragraph No. 7 and 8 are false and denied. Pursuant to the Notice dated 01.08.2025 issued by this Hon'ble Tribunal, the District Magistrate, Khordha directed a field visit to be carried out by the Sub-divisional Magistrate, Khordha and the DFO, Chilika Wildlife Division. The filed inspection report dated 09.09.2025 reveals that, contrary to the CRZ clearance dated 24.10.2024 permitting a jetty of 100 ft × 8 ft with a 12 ft × 20 ft deck, the Project Proponent has constructed a jetty measuring 275 ft × 10.3 ft with a 19.10 ft × 28.5 ft deck, in clear violation of the approved dimensions as per point IV of the CRZ clearance dated 24.10.2024. It is also observed that the Project Proponent has not yet obtained the mandatory approval from the SWA. Consequently, the District Magistrate Khordha has directed the Project Proponent to demolish the excess construction of the concrete structure and prohibited the operation of the concrete jetty without the approval from the SWA and submit a compliance report for the same. However, the Project Proponent has failed to comply with the said directions.

Anant Rautaray

13. That the averments made in Paragraph No. 9 and 10 needs no further comments.
14. That the contents of the averments made in Paragraph No. 11 are matters of record and needs no comments.
15. That the averments made in Paragraph Nos. 12, 13 and 14 are false and denied. It is submitted that the Project Proponent initially obtained the CRZ clearance dated 04.06.2022 for the construction of a floating jetty from the OCZMA in the light of the Coastal Regulation Zone Notification, 2019. Subsequently on 17.11.2023, the Project Proponent submitted a proposal seeking CRZ clearance for modification of the existing floating jetty to a concrete jetty for the operation of a house boat at Chilika which was considered by the OCZMA in their 49<sup>th</sup> meeting held on 09.01.2024 and the same was granted on 24.10.2024 subject to certain terms and conditions. It is evident from Paragraph I of the CRZ clearance dated 24.10.2024 that the clearance was granted for the construction of a permanent concrete jetty at OTDC Panthanivas, Barkul in Khordha district which is the same site approved in principle by the Odisha Tourism department in its 37<sup>th</sup> Special Single Window Clearance Committee meeting. The field inspection report also confirms that the concrete Jetty at Gadadwara, Chilika, Khordha has been constructed at Latitude 19.694197°N and Longitude 86.199718°E, which is consistent with Point VI of the CRZ clearance dated 24.10.2024.
16. That the averments mentioned in Paragraph No. 15,16 and 17 needs no comments.
17. That the averments made in Paragraphs No. 18 to 22 are with respect to the importance of the Chilika Wetlands. The designation of Chilika Wetlands as a Ramsar site in 1981 is celebrated as one of the biggest success stories in Wetland restoration. The wetland's importance is duly acknowledged and the state submits that the protection of Chilika Wetland is a top-tier priority and all the development activities will be strictly complied with the statutory norms.



Anmit Rautaray

18. That in reply to the averments made in Paragraphs No. 23 to 26, it is submitted that these are legal provisions under the Ramsar Convention, Wetlands (Conservation and Management) Rules, 2017 and legal principles like the Precautionary Principle, Sustainable development, Public Trust Doctrine and the Eco-centric approach and the MoEFCC directions are matters of record. It is humbly submitted that the necessary compliance with these statutory provisions shall be ensured by the competent authorities.

**REPLY TO THE GROUNDS:**

19. It is humbly submitted that the Grounds taken by the applicant are false and are liable to be dismissed. That the construction of a concrete jetty for the operation of a house boat at Chilika, has been carried out by the Project Proponent after obtaining necessary approvals including the Environmental Clearance dated 18.04.2022 from the SEIAA and CRZ Clearance dated 24.10.2024 from OCZMA. This Hon'ble Tribunal issued notice on 01.08.2025 to the State Respondents and hence the District Magistrate, Khordha directed a field visit to be carried out by the Revenue department and the Chilika Wildlife Division. The District Magistrate, Khordha has directed the Project Proponent to demolish the excess construction and obtain the requisite consent from the SWA before operating the jetty and submit a compliance report for the same. However, the Project Proponent has not complied with the aforesaid directions. It is agreed that the Chilika Wetland is a designated Ramsar site and a wetland of international importance but the findings of the field inspection report clearly establish that, there has been no violation of Section 4 (2) (iv) (v) and (vi) of the Wetlands Conservation and Management Rules, 2017.

**REPLY TO THE PRAYER:**

20. That the Project Proponent has obtained the CRZ clearance dated 24.10.2024 from the OCZMA subjected to certain terms and conditions. It was found from the field inspection report that the Project Proponent has violated point IV and Specific



Anmit Rautray

condition 9 of the CRZ dated 24.10.2024. Hence the District Magistrate has directed the Project Proponent to demolish the excess construction of the concrete jetty which is in violation of point IV of the CRZ clearance and prohibited the operation of the concrete jetty without obtaining the requisite approval from the SWA. The Projected Proponent was also directed to comply with the aforesaid directions passed by the District Magistrate and file a compliance report, which is not yet filed.

21. That in view of the aforesaid facts and circumstances, the Grounds and Prayers made in the appeal are devoid of merit and the same are liable to be disposed of as per law.



*Amrit Raturaj*

**DEPONENT  
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

#### VERIFICATION

Verified at Khurda on this the 25<sup>th</sup> day of November 2025 that the contents of the aforesaid affidavit and annexures are true and correct to my personal knowledge and have been derived from the official records maintained by the Respondents 1 to 5, and 8. No part of it is false nor has anything material has been concealed therefrom.

*Amrit Raturaj*

**DEPONENT  
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**



Affidavit No. 3448 Date 25-11-2025

The above deponent being personally known to me appears before me on 25-11-25 at 4-00 AM / PM and states on oath that the contents of the affidavit are true to the best of his knowledge based on official records.

Deponent  
Anant Raut  
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

Executive Magistrate, Khordha  
Executive Magistrate  
Khurda





**ODISHA COASTAL ZONE MANAGEMENT AUTHORITY**  
Forest, Environment & Climate Change Department, Government of Odisha

No. OCZMA/184/2024

Dt. 24.10.2024

From

Shri Prem Kumar Jha, IFS  
Member Secretary, OCZMA

To

The Managing Director  
Vikash Eco Resort Private Limited  
Vikas High Global Campus, Deras Road  
Bagabatipur, Kantabada  
Khurda

Sub: Modification the existing Floating Jetty to concrete Jetty for operation of House boat at Chilika by Vikash Eco Resort Private Limited - CRZ Clearance Regarding.

Sir,

This has reference to the proposal submitted by the Managing Director of Vikash Eco Resort Private Limited on 17.11.2023 for "modification the existing Floating Jetty to concrete Jetty for operation of House boat at Chilika" seeking CRZ Clearance.

The proposal was considered by the Authority in the 49th meeting held on 09.1.2024 in the light of provisions under Coastal Regulation Zone Notification, 2019. The brief of the proposal as per the documents submitted and presentation made before the Authority is as follows:

- I. Earlier Vikash Eco Resort Private Limited accorded CRZ Clearance from OCZMA vide letter no.67/OCZMA dated 04.06.2022 for setting up of a floating jetty for the operation of Houseboat at Chilika near OTDC Panthanivas, Barkul in Khurda District.
- II. The floating jetty is unable to carry the heavy load of the boat and is not working properly during boarding and de-boarding of the passenger.
- III. Concrete jetty provide a safety and stable platform for the tourist to access to the houseboat. Tourist can embark and disembark easily and it can withstand in various weather conditions.
- IV. The proposed concrete jetty is piled structure with a concrete platform of 100 feet long and 8 feet width and at the end of the jetty a deck of 12' x 20' is proposed for boarding & de-boarding of tourist.
- V. Project cost is Rs. 60 lakhs.
- VI. The geographical location of the jetty is Latitude 19.6942 N & Longitude 85.1997 E.
- VII. As per CZR Map in 1:25000 the proposed jetty falls in CRZ-IVB, CRZ-III area.
- VIII. CRZ Permissibility: The proposed project activities are permissible as per the provisions of CRZ Notification, 2019 under Clause

5.4-CRZ-IV- (iii) "activities related to water front or directly needing foreshore facilities such as ports and harbours, **jetties**, quays, wharves, erosion control measures, breakwater, pipelines, navigational safety facilities and like".

*True copy attested*

*h*

The project site falls in CRZ-IVA area, it requires Clearance from State Coastal Zone Management Authority.

OCZMA agreed to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 as per O.M No. IA3-12/1/2022.IA.III Dt. 29<sup>th</sup> November, 2022 of MoEF & CC.

The Clearance is subject to strict compliance of the following terms and conditions:

**A. SPECIFIC CONDITION:**

1. The waste material and effluents from the project should not be discharged in to beach, marine environment or any part of the Eco sensitive area.
2. The dredging material from the project should not be dumped in any part of the eco-sensitive area.
3. Adequate safeguard measures should be provided to deal with oil spill and water pollution by the boats at the jetty area as well as in the operation area.
4. It should be ensured that tidal areas are restored to their original contours after the construction is completed.
5. It must be ensured that no waste including solid waste, trash fish, other organic wastes if any, is released from the boats within the jetty during landing or berthing. Necessary arrangements would be required to offload such as solid/organic wastes from boats for planned disposal.
6. It must be ensured that plastic containers and polythene bags should not be disposed to the coastal water.
7. Necessary precaution and design criteria should be used for construction and operation keeping in view of the possible impact of cyclone/tsunami on the structures.
8. Regular monitoring of the Oil pollution should be done by the project proponent.
9. Approval from State Wetland Authority, Odisha shall be obtained.

**B. GENERAL CONDITIONS: -**

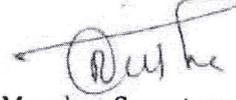
1. In case any change in scope of the project, the project would require a prior consent from the Authority.
2. A six-monthly monitoring report shall be submitted by the project proponent to the OCZMA in respect of the stipulated terms and conditions mentioned in the CRZ Clearance in hard and soft copies on 1st June and 31st of December of each calendar year.
3. The CRZ Clearance accorded to the projects shall be valid for a period of ten years from the date of issue of the clearance order, provided that the construction activities are completed and the operation commence within the valid period.
4. All other statutory clearances shall be obtained as applicable from the respective competent Authority.
5. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991, Wildlife (Protection) Act 1972 & Forest Conservation Act, 1980 along with their amendments and rules made thereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Odisha and any other Court of Law relating to the subject matter.

*True copy attested*

*12*

**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

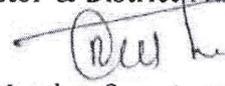
6. OCZMA reserves the right to add additional safeguard measures / conditions subsequently, if found necessary and to take action including revoking of the CRZ Clearance.
7. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the relevant provisions of the Environment (Protection) Act, 1986.



Member Secretary, OCZMA

Memo No. 185 /OCZMADt. 24/10/2024

Copy forwarded to the Additional Chief Secretary to Govt., Forest & Environment Department, Govt. of Odisha/ Chairman or Member Secretary, SPCB, Odisha / PCCF Odisha / PCCF (WL) and Chief Wildlife Warden, Odisha / Chief Conservator of Forests, Regional Office (EZ), MoEF, A-3 Chandrasekharapur, BBSR-751023/ Collector & District Magistrate, Khordha for information and necessary action.



Member Secretary, OCZMA

True copy attested

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COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA



## OFFICE OF THE COLLECTOR &amp; DISTRICT MAGISTRATE, KHORDHA

(Judicial Section)

Letter No- 15377.. Dt- 31.08.2025

To

The Sub-Collector, Khordha,

The Divisional Forest Officer, Chilka Wild Life.

Sub:- O.A No. 122/2025/EZ filed by Maa Kalijayee Motor Boat Workers Union-  
vrs-State of Odisha and others.

Sir,

In enclosing with a copy of Original Application bearing O.A. No-122/2025/EZ filed by Maa Kalijae Motor Boat Workers Union Vrs. State of Odisha & Others alongwith copy of order dtd. 01.08.2025 of the Hon'ble NGT in the above case, I am directed to inform you to conduct a field inquiry and submit a detail report on the following points so as to prepare and submit Counter Affidavit before the Hon'ble National Green Tribunal.

1. Whether Vikash Eco Resort Private Limited is constructing concrete structure in the site permitted by the competent authorities.
2. Whether Vikash Eco Resort Private Limited is constructing concrete permanent structure inside the Chilika Lake without obtaining any permission from the competent authorities.
3. Whether the permanent structure is getting constructed in the wetland / water area in violation of sub-section (iv), (v) and (iv) of Section- 4 of the Wetlands (Conservation and Management Rules, 2017)
4. Whether site for construction of jetty is falling within CRZ- III-A and CRZ- IV-B category as per CRZ map prepared by ORSAC and Forest & Environment Department, Govt. of Odisha.
5. Distance of jetty from the High Tide Line (HTL) and Low Tide Line (LTL).

Your report must reach latest by 03.09.2025.

Yours faithfully,

TB 31.8.25

Additional District Magistrate,

Khordha

True copy attested

12

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA



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Phone No. 06755-220717  
E-Mail ID-sdmkhordha@gmail.com  
& subcol.khur-od@nic.in

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OFFICE OF THE SUB-COLLECTOR & S.D.M., KHORDHA

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Letter No. 7884 / Date. 09.09.25

To  
The Collector and District Magistrate  
Khordha

Sub: OA No. 122/2025/EZ filed by Maa Kalijayee Motor Boat Workers Union  
vrs State of Odisha and others

Ref: Your Good Office letter No. 15377 dated 31.08.2025.

Sir,

In inviting a reference to the subject cited above a field visit was conducted on the matter on 08.09.2025 involving officials of Revenue Department, Chilika Wildlife Division and representatives of Vikash Ecoresorts Pvt. Ltd. and the following are the findings as per the points mentioned in the said letter under reference -

1. The Vikash Eco Resort has constructed a concrete Jetty at Lat-19.694197 degrees and Long- 85.199718 degrees which is the same place as mentioned in the CRZ clearance obtained by the company vide Letter No. OCZMA/184/2024 dated 24.10.2024 of the Odisha Coastal Zone Management Authority.
2. The project has been cleared in the single window clearance system of the Tourism Department, Odisha. CRZ clearance for the project has been obtained by the firm vide Letter No. OCZMA/184/2024 dated 24.10.2024. In the said document, it is observed that the firm has been allowed to construct a concrete jetty with platform of **100 feet length and 8 ft width and at the end of the jetty, a deck of 12' x 20' at point No. IV**. However it is seen during the field visit that Vikash Eco Resort has constructed a permanent concrete Jetty with dimension of **275 feet length and 10.3 feet width** and at the end of the jetty, the deck has a dimension of **19.10 feet x 28.5 feet**.

*True copy attested*

*b*

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

As a specific condition at A (9) in the said letter, approval from the State Wetland authority shall be obtained by the company which is yet to be obtained.

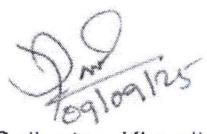
Further, Environmental Clearance has been obtained by the company from the State Environment Impact assessment Authority vide letter No. 4333/SEIAA dated 18.09.2022 of the SEIAA.

3. The company has applied for clearance of the State wetlands authority as per condition No. A(9) in the CRZ clearance which is yet to be obtained. But as of now no such violation of Sub-Section IV & V of Sec-4 of the Wetlands (Conservation and Management Rules, 2017) is noticed. As regards to Sub-Sec VI of Sec-4 the State Wetlands Authority or the OCZMA is competent to comment.
4. The site of construction is falling within CRZ-III-A and CRZ-IV-B as per CRZ maps prepared by ORSAC and the Forest and Environment department, Govt, of Odisha for which CRZ clearance has already been accorded by the competent authority for the specified dimensions of the jetty mentioned in the CRZ clearance.
5. Distance of jetty from the HTL and LTL has to be examined by the competent authority such as State Wetlands Authority or the Odisha Coastal Zone Management Authority as the case may be.

This is submitted for your kind perusal and needful action at your end.

Yours faithfully,

  
DFO, Chilika Wildlife Division

  
Sub- Collector, Khordha

*True copy attested*

*h*

**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

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**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, KHORDHA**  
(Judicial Section)

Letter No-11255 Dt-11.09.25

To

The Managing Director,  
Vikash Eco Resort Pvt. Ltd.,  
At-1-3/104, Acharya Vihar, Bhubaneswar-751013,  
Dist-Khordha.

Sub:-

O.A. No. 122/2025/EZ filed by Maa Kalijae Motor Boat Workers Union-  
vrs-State of Odisha and others.

Sir,

This is to inform you that Maa Kalijae Motor Boat Workers Union, represented through its Secretary Sri Bibhuti Behera, At/Po-Barakul, Dist-Khordha has filed Original Application No. 122 of 2025 before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata alleging illegal concrete construction of Jetty made by your company inside the Chilka lagoon at Gadadwara, Khordha stating that the said construction for the purpose of jetty has been made without obtaining approval from the State Coastal Zone Management Authority(SCZMA) and in violation of Coastal Regulation Zone (CRZ) Notification, 2019.

That, after getting the interim order dtd. 06.08.2025 of the Hon'ble Tribunal passed in the above case, the field inquiry has been conducted jointly by the Sub-Collector, Khordha and DFO, Chilka Wild life on 08.09.2025. The said field visit report reveals that the alleged concrete jetty at Gadadwara, Chilika, Khordha has been made by your company after obtaining due clearance from the Odisha Coastal Zone Management Authority vide Letter No. OCZMA/184/2024 Dtd. 24.10.2024.

After field inquiry, it has been observed that though, it was allowed to construct the concrete jetty with platform of 100 feet length and 8 ft width and at the end of the jetty, a deck of 12' x 20' as per the stipulation made under point No. IV of Letter No. OCZMA/184/2024 Dtd. 24.10.2024, your company has constructed the alleged concrete Jetty with dimension of 275 feet length and 10.3 feet width and at the end of the jetty, the deck has been made with a dimension of 19.10 feet x 28.5 feet which shows clear violation of the specified dimensions as stipulated in the CRZ clearance.

*True copy attested*

*1/2*

**COLLECTOR & DISTRICT MAGISTRATE**  
**KHORDHA**

It has been further found that though, you have applied for obtaining clearance from the State Wetlands Authority as per condition No. A(9) in the CRZ clearance, the same has not yet been granted by the concerned authority as yet.

Hence, taking into account the above stated facts, you are hereby directed to demolish the excess portion of concrete structure which has been made violating the specified dimensions as per CRZ clearance within a period of 15 days. Similarly, you are further directed not to carry out operation of the alleged jetty before obtaining necessary clearance from the State Wetland Authority as per the condition No. A(9) of the CRZ clearance obtained in respect of the project.

You are, therefore, instructed to take immediate steps in compliance to the above directions and submit a compliance report to this office within 15 days failing which necessary action as admissible shall be taken against you as per law.

Yours faithfully,

*RB-10-9-25*  
Collector, Khordha

Memo No-.....16256.....Dt-...11-09-25...

Copy submitted to the Member Secretary, State Coastal Zone Management Authority(SCZMA), Bhubaneswar for information and necessary action.

*RB-10-9-25*  
Collector, Khordha

Memo No-.....16257.....Dt-...11-09-25...

Copy submitted to the Member Secretary, State Wetland Authority, Odisha, Bhubaneswar for information and necessary action.

*RB-10-9-25*  
Collector, Khordha

*True copy attested*

*h*

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA



Office of Raman Yadav <officeoframanyadav@gmail.com>

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**Service of Affidavit by R 1 to 5 & 8 in the OA No. 122/2025/EZ titled Maa Kalijae  
Motor Boat Workers Union vs State of Odisha & Ors.**

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Office of Raman Yadav <officeoframanyadav@gmail.com>

Tue, Nov 25, 2025 at 7:59 PM

To: Sankar Pani <sankarprasadpani@gmail.com>, member.secy@ospcboard.org, "vikashecoresorts@gmail.com"  
<vikashecoresorts@gmail.com>

Dear All,

This is to inform you that the Counter Affidavit on behalf of Respondent No.1 to 5 and 8 in the above mentioned captioned matter has been filed before the National Green Tribunal, Kolkata.

A copy of the same is being attached herewith for your reference.

This email serves as an advance service.

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Office of Raman Yadav  
Advocate, Supreme Court of India  
C-167, LGF Defence Colony, New Delhi -110024  
Mobile: +91 88004 57781



**Counter Affidavit R - 1 to 5 and 8 Maa Kalijae.pdf**

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